

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC-1': NEW DELHI**

(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No.6951/DEL/2019
[Assessment Year: 2010-11]**

Pooja Bajaj, D-1, 41, Amar Colony, Lajpat Nagar-IV, New Delhi	ITO, Ward-3(2), Gurgaon, Haryana,
PAN-AHWPB3100H	
Appellant	Respondent

Appellant by	Sh. Uplakshya Kamboj, AR
Respondent by	Sh. R.K. Gupta, Sr. DR

Date of Hearing	18.05.2021
Date of Pronouncement	18.05.2021

ORDER

PER R.K. PANDA, AM,

This appeal filed by the assessee is directed against the order dated 28.06.2019 of the learned CIT(A)-2, Gurgaon, relating to AY-2010-11.

2. The learned counsel for the assessee, filed application dated 25.03.2021 seeking permission of the Bench for withdrawal of appeal filed by the assessee on the ground that the assessee

has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Direct Tax Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as “withdrawn.”

Pronounced in the open court at the time of hearing itself, i.e., on 18th May, 2021.

Sd/-

[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 18/05/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi